

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 313/TT/2014**

Subject : True up of transmission tariff from COD i.e. 1.3.2011 to 31.3.2014 of Jhajjar-Mundka 400 kV D/C ISTS line.

Date of Hearing : 25.10.2016

Coram : Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member

Petitioner : Jindal Power Limited (JPL)

Respondents : Jindal Power Limited and 27 others

Parties present : Shri Hemant Singh, Advocate, JPL  
Shri Sahil Kaul, Advocate, JPL  
Shri Siddharth Barik, JPL  
Shri Abhishek Mishra, Advocate, EPJL  
Ms. Shruti Verma, Advocate, EPJL  
Shri Zorawar Singh, Advocate, EPJL

**Record of Proceedings**

The learned counsel for the petitioner submitted that in the last hearing on 20.9.2016, the petitioner was directed to file certain documents however, the petitioner is in the process of compiling the said documents and therefore, sought a short adjournment.

2. The learned counsel appearing for the Respondent Nos. 19, 20 and 27 submitted that the said respondents are Essar group companies and are not connected with the instant asset of the petitioner and they have been wrongly impleaded in the instant petition. The Commission directed the respondents to file their objections, if any, on affidavit with a copy to the petitioner by 7.11.2016 and directed the petitioner to file its reply by 14.11.2016.



3. The Commission further directed the other respondents to file their reply to the petition by 20.11.2016 and the petitioner to file its rejoinder, if any, by 2.12.2016.

4. The Commission directed to list the petition on 15.12.2016 for final arguments.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

